

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-411(PB)/2017

IN THE MATTER OF:

Narender Kumar Applicant/petitioner
Vs.
M/s. Aadinath Probuild (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Ritika Shaw, Mr. Sita Ram Arora,
Mr. Mithlesh Kumar Singh, Advocates

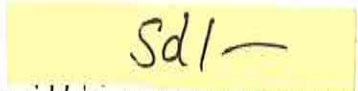
For the Respondent : Mr. M.K. Pandey, Advocate

ORDER

Learned Counsel for the respondent states that reply shall now be filed within two days with a copy in advance to the Counsel for the petitioner. We accept the request. However, the acceptance of reply shall be subject to payment of Rs. 10,000/- as cost.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 18th December, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**